

ITEM NO.8

COURT NO.12

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7862/2024

[Arising out of impugned final judgment and order dated 17-05-2024 in CRM-M No. 19508/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

HARMANPREET SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(IA No.129067/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.129068/2024-EXEMPTION FROM FILING O.T. and IA No.129254/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 161791/2024 - INTERVENTION/IMPLEADMENT

Date : 14-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Salvador Santosh Rebello, AOR
Mr. Saransh Bhardwaj, Adv.

For Respondent(s) Mr. Karan Sharma, AOR
Mr. Mohit Siwach, Adv.

Ms. Ishma Randhawa, Adv.
Mr. Ayush Anand, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. A counter affidavit has been filed by the complainant/ proposed respondent no.2.
2. It appears that the application (IA No. 161791/2024) seeking impleadment of the said proposed respondent has not been allowed by the Court.

3. Registry is directed to explain as to how, such counter affidavit from the proposed respondent-complainant, who is not a party, could be accepted.

4. Counsel for the respondent-State seeks time to get instructions on the latest status of the investigation.

5. List the matter after two weeks.

6. Interim order to continue till the next date of hearing.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)